

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/petitioner
v.
Taurus Agile Technology Corporation Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 15.07.2020

Coram:

SH. B. S. V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Prachi Johri, Adv. for Liquidator
For the Respondent :

ORDER

IA-2442/2020:-

Progress report filed by the Liquidator along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)